

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH 'C', NEW DELHI  
BEFORE SHRI N.S.SAINI, ACCOUNTANT MEMBER  
AND  
SHRI KULDIP SINGH, JUDICIAL MEMBER**

**ITA No.2889/Del./2016  
(ASSESSMENT YEAR : 2010-11)**

Ranjan Adlakha C/o. M/s. RRA TAXINDIA, D-28, South Extension, Part-I New Delhi <b>(PAN : ADEPA1936C)</b> <b>Appellant</b>	Vs.	DCIT Central Circle Meerut  <b>Respondent</b> ASSESSEE BY : Sh. Somil Agarwal, Adv. REVENUE BY : Shri Amit Kotoch, Sr.DR
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Date of Hearing : 17.01.2019  
Date of Order : 25.01.2019

**ORDER**

**PER KULDIP SINGH, JUDICIAL MEMBER :**

1. The appellant Sh. RANJAN ADLAKHA (hereinafter referred to as 'the assessee') by filing the present appeal challenging the impugned order dated 15.03.2016 passed by Ld. CIT(A).
2. At the very outset, it is brought to our notice by the Ld. AR for the assessee that the Ld. CIT(A) has dismissed his appeal, in limine, due to non-appearance of the assessee.
3. Bare perusal of the impugned order passed by the Ld. CIT(A) shows that the assessee appeared on 04.03.2016 and sought adjournment for 14.03.2016 on which date none appeared on behalf of the assessee and consequently Ld. CIT(A) proceeded to dismiss the appeal for non-

appearance, all these facts go to prove that adequate opportunity has not been given by the CIT(A) to the assessee to present their case even without knowing the reasons as to why the assessee had not put in appearance on 14.03.2016 the date fixed in the case. In these circumstances to meet with the ends of justice we deem it necessary to set aside this case to the Ld. CIT(A) to decide afresh after providing an opportunity of being heard to the assessee.

4. Consequently present appeal filed by the assessee is hereby allowed for statistical purposes.

**Order pronounced in open court on this 25<sup>th</sup> January, 2019.**

**Sd/-  
(N.S.SAINI)  
ACCOUNTANT MEMBER**

**Sd/-  
(KULDIP SINGH)  
JUDICIAL MEMBER**

**Dated: 25/01/ 2019**

**BR**

Copy forwarded to:

- 1.Appellant
- 2.Respondent
- 3.CIT
- 4.CIT(A)-XXVI, New Delhi.
- 5.CIT(ITAT), New Delhi.

**AR, ITAT  
NEW DELHI.**

Date of dictation	18.01.2019
Date on which the typed draft is placed before the dictating Member	18.01.2019
Date on which the typed draft is placed before the Other Member	25.01.2019
Date on which the approved draft comes to the Sr. PS/PS	25.01.2019
Date on which the fair order is placed before the Dictating Member for pronouncement	25.01.2019

Date on which the fair order comes back to the Sr. PS/PS	25.01.2019
Date on which the final order is uploaded on the website of ITAT	25.01.2019
Date on which the file goes to the Bench Clerk	
Date on which the file goes to the Head Clerk	
The date on which the file goes to the Assistant Registrar for signature on the order	
Date of dispatch of the Order	